

ITEM NO.1708

COURT NO.17

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 8255/2014

JAIPRAKASH ASSOCIATES LIMITED

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

ONLY I.A. NO. 153075 OF 2025 IN C.A. NO. 8259-8266/2014 IS LISTED
UNDER THIS ITEM.

WITH

C.A. No. 8259-8266/2014 (III-A)

(IA No. 153075/2025 - ADDITION / DELETION / MODIFICATION PARTIES)

Date : 25-05-2026 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIJAY BISHNOI
[IN CHAMBER]

For Appellant(s) : Mr. Rohit Amit Sthalekar, Adv.
Mr. Siddhant Singh, Adv.
Ms. Rashmi Singh, AOR

Ms. Sharmila Upadhyay, AOR
Mr. Pawan Upadhyay, Adv.
Mr. Sarvjit Pratap Singh, Adv.
Mr. Anmol Wadhwa, Adv.
Ms. Aditi Anup, Adv.
Mr. Sanjeev Kumar, Adv.

For Respondent(s) : Mrs. Rachna Gupta, AOR

Mr. Shashank Shekhar Singh, AOR
Mr. Abhinav Singh, Adv.

Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Anupam Misra, Adv.
Mr. Suraj Singh, Adv.

Mr. Rakesh Uttamchandra Upadhyay, AOR
Mr. Lalitaksh Joshi, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A. No. 153075/2025

1. Learned counsel for the respondent No. 6 has filed an application for deletion of the name of the said respondent from the array of parties.
2. Issue notice to the appellant, returnable in four weeks.

(LOKESH ARORA)
SENIOR PERSONAL ASSISTANT

(KOMAL)
COURT MASTER (NSH)